

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 258 OF 2019 &
IA NOS. 1360 & 1359 OF 2019**

Dated : 30th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of :

GVK Power (Goindwal Sahib) Limited ... **Appellant(s)**
Vs.
Punjab State Electricity Regulatory Commission & Anr. ... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Vishrov Mukerjee
Mr. Janmali Manikala

Counsel for the Respondent(s) : Mr. Sakesh Kumar
Ms. Gitanjali N. Sharma for R-1

Mr. Suparna Srivastava
Ms. Sanjna Dua for R-2

ORDER

**IA No. 1359 of 2019 - (For exemption from filing
certified copy of impugned order)**

We have heard learned counsel for the applicant/appellant.

For the reasons stated in this application, the IA is allowed and, accordingly, disposed of.

**APPEAL NO. 258 OF 2019 &
IA NO. 1360 OF 2019**

Respondents shall file objections, if any, on or before 06.08.2019 with advance copy to the other side.

In terms of letter addressed by Chartered Accountants jointly appointed by both the parties, Appellants shall furnish required information to the Chartered Accountants within one week.

List the matter on 06.08.2019. Interim order, if any, shall continue till next date of hearing.

(Ravindra Kumar Verma)
Technical Member

mk/kt

(Justice Manjula Chellur)
Chairperson